

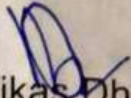
Civ DJ 4/2014  
9041/16  
GURMEET KAUR Vs. DEPAL SINGH ANR.

10.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.10 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned for PE to 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

**CS No. 10/17**

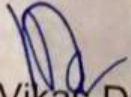
**M/s Jaiswal Impex Vs. Ravinder Singh**

10.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.10 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned for PE to 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi




Civ DJ 205/2014  
11721/16

RAVINDER SINGH Vs. MS JAISWAL IMPEX ANR  
**10.08.2020**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.10 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned for PE to 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

**Through Cisco Webex Video Conferencing**

10.08.2020

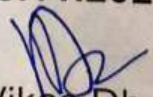
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None for plaintiff.

None for defendant no.1.

Sh.Subhash, Ld.counsel for defendant no.2.

The matter is at the stage of plaintiff's evidence. However, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, **the matter is adjourned for PE to 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi



Civ DJ 129/2011  
12381/16

HARJIT SINGH Vs. M/S OKARA TRADE PARCEL  
CARRIERS ANR.

**Through Cisco Webex Video Conferencing**

10.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

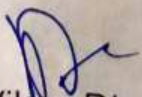
Pr: Sh.Kamleshwar Mishra, Ld.counsel or  
plaintiff.

None for defendants.

The matter is pending at the stage of reply and arguments on the pending application of plaintiff seeking amendment of the plaint. However, defendants or their respective counsels have not joined the VC today.

In the interest of justice, no adverse order is being passed today.

**Now, adjourned for 24.11.2020 for reply and arguments on the pending application seeking amendment of plaint.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

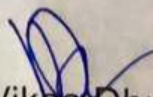
CS No. 9090/16  
Neeraj Dhawan Vs. Sonia Virmani

10.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.10 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned for PE to 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi



Civ DJ 875/17  
SAKSHI KATHURIA Vs. GURDEEP KAUR

**Through Cisco Webex Video Conferencing**

10.08.2020

**Pr: Sh.Vikram Dua, Ld.counsel for applicant/plaintiff.**

(Mobile No.of Id.counsel 9810080638,  
9212080638)

(Email ID. mailvikramdua@gmail.com)

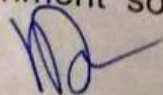
**Defendant in person with her husband Balwant Singh.**

(Mobile no. of Sh.Balwant Singh: 9354220616)

(Email ID: bsmedirata@gmail.com)

Today, it is submitted by defendant that her previous counsel has not handed over the file till date to the defendant and even she is unable to engage a new counsel as majority of the lawyers are not coming to the District Courts, Delhi. Accordingly, she has prayed for a last adjournment.

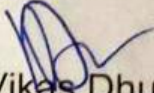
In the interest of justice, adjournment sought is



granted.

Defendant is directed to positively engage a lawyer well in time before the next date of hearing and ensure that her counsel is well prepared with the arguments on Order 12 Rule 6 CPC and no further opportunity shall be granted to the defendant.

**Put up on the date already fixed i.e. 22.08.2020 for arguments on Order 12 Rule 6 CPC.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi



Misc. No.167/2020  
in CS No. 868/17  
M/s.Aggarwalla Teak International Pvt.Ltd.  
Vs.  
M/s.Legnotech and Ors.

**Through Cisco Webex Video Conferencing**  
**10.08.2020**

Application on behalf of applicant/plaintiff under Section 151 CPC for early hearing alongwith applications under Order 9 rule 4 read with Section 151 CPC, application under Section 151 CPC, application for condonation of delay alongwith annexures received on court email ID today from Filing Section, West, THC, Delhi today. **It be checked and registered.**

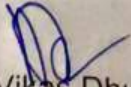
Pr: Sh.Vishwa Ranjan Kumar, Ld.counsel for applicant/plaintiff.

(Mobile No. : 9811136731)

(Email ID: vishwaranjan71@yahoo.com)

**Issue notice of the said applications to the defendants through Nazarat Branch, West, THC, Delhi subject to applicant/plaintiff providing email address/whatsapp number of defendants for 10.09.2020.**

Ld.counsel for applicant/plaintiff is directed to file hard copy of applications alongwith annexures within 15 days of the reopening of courts.

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

Contempt Petition No.04/2020

Storeji Pvt.Ltd.

... Applicant / Counter-claimant (in Counter claim no.8/20 and defendant no.1 in CS No. 435/2019)

Versus

Abhishek Khanna and anr.

... Respondents/Non counter claimant

**Through Cisco Webex Video Conferencing**

**10.08.2020**

Pr: AR Sh.Sunil Dhingra with Sh.Jitin Sahni,  
Ld.counsel for applicant/ counter claimant

(Mobile No. 9711267999)

(Email Id: jitinsahni.advocate@gmail.com)

Sh.Vishwa Ranjan Kumar, Ld.counsel for  
respondent/ Non counter claimant.

**(Mobile No.: 9811136731)**

**(Email ID: vishwaranjan71@yahoo.com)**

Today, it is submitted by ld.counsel for non counter claimant that he has not been supplied with the copy of contempt application and, therefore, he is

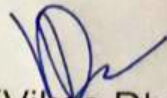


not aware about the contents of the same.

At this stage, Id.counsel for counter claimant has asked for the email address of Id.counsel for non counter claimant and the same has been supplied. Now, Id.counsel for counter claimant undertakes to supply the copy of contempt application by evening on the email address of Id.counsel for non counter claimant.

On receipt of the application, let non counter claimant file reply by the next date of hearing.

**Put up on 04.09.2020 for arguments.**



(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

**Counter Claim No. 8/20**

Storeji Pvt.Ltd.

... Applicant / Counter-  
claimant (Defendant no.1 in  
CS No. 435/2019)

Versus

Abhishek Khanna and anr.

claimant

...Plaintiff/Non counter

**Through Cisco Webex Video Conferencing**

**10.08.2020**

Pr: AR Sh.Sunil Dhingra with Sh.Jitin Sahni,  
Ld.counsel for applicant/ counter claimant

(Mobile No. 9711267999)

(Email Id: jitinsahni.advocate@gmail.com)

Sh.Vishwa Ranjan Kumar, Ld.counsel for plaintiff/

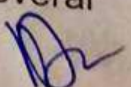
Non counter claimant.

(Mobile No.: 9811136731)

(Email ID: vishwaranjan71@yahoo.com)

Today, it is submitted by ld.counsel for  
plaintiff/non counter claimant that he has filed several  
applications through e-filing.

As apprised by reader of the court, several






applications have been received on court email today from Filing Section, West, THC, Delhi i.e. application under Order 9 Rule 7 CPC for setting aside ex parte order, under Order XXXIX Rule 4 CPC, Written Statement, application for condonation of delay and one more application under Section 151 CPC alongwith annexures and the same have been put before the undersigned through email.

**Ld.counsel for plaintiff/non counter claimant is directed to file hard copies of said applications alongwith annexures within 15 days of the reopening of courts.**

Although these applications have been received on court email ID but ld.counsel for counter claimant has denied receipt of the same. Ld.counsel for counter claimant has shared his email address with the opposite counsel, who undertakes to supply the aforesaid applications by evening on email address of ld.counsel for counter claimant.

**Now, let counter claimant file replies to pending applications.**

**Put up on 04.09.2020 for arguments.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi

Civ DJ 40/2014

11208/16

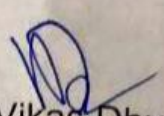
SH. BHUPINDER YADAV Vs. SATISH AND ORS.

10.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 12.10 p.m. Even otherwise the matter is pending at the stage of evidence. Hence, in compliance of circular/duty roaster for August, 2020 (Period 04.08.2020 to 14.08.2020) dated 31.07.2020, of Ld.District & Sessions Judge, West, THC, Delhi, wherein as per directions of the Hon'ble High Court of Delhi vide order bearing no. 26/DHC/2020 dated 30.07.2020, the matters which are at the stage of evidence are required to be adjourned, the **matter is adjourned for PE to 25.11.2020.**

  
(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi



I.A. NO. 03/2020  
In RCA NO. 60794/16  
Mahender Kumar Pandey Vs. Gugan Chand (since  
deceased) through Legal heirs and Ors.

**Through Cisco Webex Video Conferencing**

10.08.2020

Pr: Sh.Subrat Deb, Ld.counsel for applicant /  
appellant.

(Mobile Nos.: 9810576995 and 9971863566)

(Email ID: debsubrat@gmail.com).

Sh.Neeraj Bhardwaj, Ld.counsel for legal heirs of  
deceased respondent no.1 Sh.Mahesh Pandey i.e.  
Sunil Pandey, Kapil Pandey, Rohit Pandey, Amit  
Pandey, Manoj Pandey and Dinesh Pandey.

(Mobile No.: 9350271061)

(Email ID: Neerajlawyer79@gmail.com)

Sh.Kamal Kumar, Ld.counsel for legal heir Satish  
Chand of deceased respondent no.2.\_

(Mobile No. 9136452240)

(Email ID: advocatkamal95@gmail.com)

Sh.Manish Srivastava, Ld.counsel for legal heirs  
of respondent no.2 from 2(a) to 2(f) as mentioned in  
memo of parties.

(Mobile No.: 8826246439)



(Email ID; advmanishs321@gmail.com)

**Ld.counsel Sh.Neeraj Bhardwaj, Sh.Kamal Kumar and Sh.Manish Bhardwaj have sent vakalatnama/application for marking presence on court email ID which have been put before the undersigned through email.**

Sh.Ankur Singhal has sent an email on court email ID stating that Sh.D.K.Singhal, Id.counsel for respondent no.20 (M.No. 9811035029) has not received the copy of application moved by plaintiff.

**Ld.counsel for plaintiff is directed to supply copy of application to Id.counsel Sh.D.K.Singhal for respondent no.2 within two days from today.**

**Ld.counsel for parties are directed to file to file hard copy of vakalatnama on behalf of respective parties within 15 days of the reopening of courts.**

Today, it is apprised by Id.counsel for legal heirs of Sh.Mahesh Chand that Sh.Mahesh Chand has expired in the month of June, 2020 and, therefore, now plaintiff is required to take steps for impleadment of legal heirs of deceased Mahesh Chand.

Ld.counsel for legal heirs of deceased Mahesh Chand has further undertaken to share details of legal heirs with plaintiff's counsel on his email address.



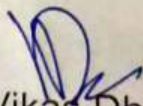


It is further apprised by Id.counsel for deceased Mahesh Chand that even one more respondent namely, Babli has expired and plaintiff is required to take steps for deletion of her name as her legal heirs are already on record.

Further, other counsels for respondents have sought an adjournment for filing an appropriate reply to the application of plaintiff. Same granted.

Now, let respondents file reply by the next date of hearing and supply an advance copy of reply on the email address of plaintiff and let plaintiff also take steps for impleadment of legal heirs of deceased Mahesh Chand and for deletion of name of Babli.

**Put up on 25.08.2020 for further proceedings.**



(Vikas Dhull)  
ADJ-01, West,  
THC, Delhi